

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 56/2008

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG(I&R) ...Complainant

Versus

Pramukh Swami Pharma Ltd. ...Respondent

Appearance : Shri R.D.Makheeja, Advocate for the DG

None for the Respondent

ORAL ORDER

21st October, 2010

With reference to the letter of the Food and Drugs Control Administration dated 9.4.2009 it is submitted that after cancellation on 1.4.2009, the requisite modalities are being observed and, therefore, nothing further survives to be done in these proceedings.

Accordingly, the matter is disposed of.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

MA No. 4/2010 in
CA 41/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Pradeep Kumar **...Applicant**

Versus

Manager, ICICI Ltd. & Anr. **...Respondent**

Appearance : **Shri M.K.Sinha, Advocate for the Applicant**

None for the Respondent

ORAL ORDER

21st October, 2010

By order dated 25.11.2008, the Monopolies and Restrictive Trade Practices Commission have disposed of the matter with the following directions:

“As far as compensation is concerned, interest of justice would be met, considering the circumstances in this case and the conduct of the respondents, if the respondents are directed to pay Rs.10,868.30 wrongly drawn from the applicant's account along-with interest of 15% per annum from the date of the account having been credited, till the date of realization and it is ordered accordingly. Respondents are now directed to file affidavit of compliance within eight weeks.”

It is stated by the learned counsel for the applicant that the order has not been complied with. If it has not been complied with, it is to be done within a period of 2 months and an affidavit indicating compliance of the same to be filed.

The matter is disposed of.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RA No.46/2010 in
CA 58/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

S.S.Kohli **...Complainant**

Versus

Standard Chartered Bank **...Respondent**

Appearance : **Shri S.K.Singh, Advocate for the Complainant**

Shri Himanshu Anand, Advocate for the Respondent

ORAL ORDER

21st October, 2010

The order dated 18.8.2007 is recalled. CA No.58/2006 is restored to its original position.

The matter shall be heard on 16th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

Contempt No. 04/2008 in
UTPE 58/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Dr. V.K.Ahuja **...Complainant**

Versus

M/s. Libra Travels (Regd.) **...Respondent**

Appearance : **None for the parties**

ORAL ORDER
21st October, 2010

None appears.

Dismissed for non-prosecution.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

IA 13/2005
RTPE 14/2000

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

R.K.Jain Motors Co. **...Complainant**

Versus

Bajaj Auto Ltd. **...Respondent**

Appearance : **Shri R.K.Sinha, Advocate for the Complainant**

**Shri A.N. Haksar, Sr. Advocate, Shri K.K.Patra,
Advocate and Ms. Neha Khattar, Advocate for the
Respondent**

ORAL ORDER
21st October, 2010

The matter shall be listed on 16th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RTPE 166/1996

CORAM

Hon’ble Dr. Justice Arijit Pasayat
Chairman

Hon’ble Shri Rahul Sarin
Member

In the matter of :

Chetan Metels Ltd.

...Complainant

Versus

Hemanshu Engg. Works

...Respondent

Appearance : Shri B.C.Parekh, Advocate for the Complainant

Shri A.P.Singh, Advocate for the Respondent

ORAL ORDER

21st October, 2010

List on 22nd November 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 66/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Jayesh Lodha

...Applicant

Versus

Videocon International & Ors.

...Respondent

Appearance : Shri B.C.Parekh, Advocate for the Applicant

Shri Rajneesh Sharma, Advocate for the Respondent

ORAL ORDER

21st October, 2010

The cost imposed by order dated 22nd July 2010 is paid. The copies of the petition filed before District Forum, Jodhpur in case No. 391/2006 and copy of the order dated 29th May 2008 shall be filed within 3 weeks. It is stated that the application before the District Forum was filed on 16th May 2006 and the order dated 20th May 2008 has been complied with on 7th August 2008.

List on 22nd November 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 25/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Anil Handa & Ors. ...Complainant

Versus

Ajnam Farm & Services Ltd. & Ors. ...Respondent

**Appearance : Shri Anup Kumar and Shri Abhishek Das, Advocates for
the Complainant**

None for the respondent

ORAL ORDER

21st October, 2010

**Notice of hearing has not been given to the respondent that is to be
done.**

List on 15th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 43/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

M/s. Cresent Motors **...Applicant**

Versus

LML Ltd. & Ors. **...Respondent**

Appearance : **None for the Applicant**

Shri Ravinder Singh, Advocate for the Respondent

ORAL ORDER

21st October, 2010

None appears for the applicant.

Dismissed for non-prosecution.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 59/2006

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

JM Kalia **...Complainant**

Versus

M/s. Bharti Cellular Ltd. & Anr. **...Respondent**

Appearance : **None for the Applicant**

Ms. Sanjana J. Bali, Advocate for the Respondent

ORAL ORDER

21st October, 2010

None appears for the applicant.

List on 14th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 189/1999

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

R.K.Mehta

...Applicant

Versus

Bharti Cellular Ltd. & Anr.

...Respondent

Appearance : Shri Antaryami Upadhyay, Advocate for the Applicant

None for the Respondent

ORAL ORDER

21st October, 2010

There is nobody from the respondent.

List on 14th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 82/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

RK Enterprises **...Applicant**

Versus

Betul Tyre & Tubes Industries Ltd. **...Respondent**

Appearance : **None for the Applicant**

Shri Ashish Bargale, Advocate for the Respondent

ORAL ORDER

21st October, 2010

A copy shall be given in compliance of the order dated 16th September 2009. The matter shall be listed on the 14th December 2010. The documents filed shall be subjected to admission/denial on the 1st December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 47/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Chinmoy Priyadarshi **...Applicant**

Versus

First Computers & Anr. **...Respondent**

Appearance : **Shri R.K.Sinha, Advocate for the Applicant**

Shri Animesh Rastogi, Advocate for R-1
Shri Dinesh Kumar Tiwari, Advocate for R-2

ORAL ORDER
21st October, 2010

The admission/denial of the documents of the respondent No.1 shall be carried out on 1st December 2010. If any proxy counsel appears for the applicant, he shall be permitted to carry out the admission/denial.

The matter shall be listed on 16th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

CA 71/2005

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

Vinayak Refinerys **...Applicant**

Versus

United India Insurance Co. & Others **...Respondent**

Appearance : **Shri A.Subhashini, Proxy Counsel for the Applicant**

Shri KL Nandwani, Advocate for R-1

ORAL ORDER

21st October, 2010

At the request of the proxy counsel for the applicant, the matter shall be listed on 14th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

UTPE 01/2007

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

DG(I&R) ...Complainant

Versus

Sukhdev Vihar Gas Services ...Respondent

Appearance : Shri R.D.Makheeja, Advocate for the DG

Shri Deepak Acharya, Advocate for the Respondent

ORAL ORDER

21st October, 2010

The admission/denial shall take place on 1st December 2010 and the matter shall be listed on 14th December 2010.

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

...Complainant

Versus

...Respondent

Appearance :

ORAL ORDER
21st October, 2010

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member

COMPETITION APPELLATE TRIBUNAL
NEW DELHI

RUTPE

CORAM

Hon'ble Dr. Justice Arijit Pasayat
Chairman

Hon'ble Shri Rahul Sarin
Member

In the matter of :

...Complainant

Versus

...Respondent

Appearance :

ORAL ORDER
21st October, 2010

(Dr. Arijit Pasayat)
Chairman

(Rahul Sarin)
Member